

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr.M.P. No. 1263 of 2021

Parmeshwar Ganjhu ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Abhay Kr. Chaturvedy, Adv.  
For the State : Mr. Sanjay Kr. Srivastava, Addl. P.P.

**03 / 10.09.2021** Heard the parties through Video Conferencing.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner with a prayer for modification of the order dated 11.11.2020 passed in ABA no. 5248 of 2020.

It is submitted by the learned counsel for the petitioner that vide order dated 11.11.2020 passed in ABA no. 5248 of 2020, the petitioner was directed to surrender before the court below within eight weeks and to deposit Rs. 50,000/- as cash security but due to paucity of money, the petitioner could not arrange money hence, the petitioner could not surrender within the stipulated time but in the meanwhile, the petitioner deposited the cash security of Rs. 50,000/- in the court below, the copy of which is kept at page 3 (Annexure 1) of the supplementary affidavit of the brief and the petitioner is now ready to surrender in the court below in terms of the order dated 11.11.2020 passed in ABA no. 5248 of 2020 . Learned counsel for the petitioner submits that the time to surrender before the court below in terms of the order 11.11.2020 passed in ABA no. 5248 of 2020 be extended for six weeks from the date of this order.

Considering the facts of the case and the submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 11.11.2020 passed in ABA no. 5248 of 2020 is allowed. Hence, the petitioner is directed to surrender before the

court below “within six weeks from the date of this order in terms of the order dated 11.11.2020 passed in ABA no. 5248 of 2020” .

The order dated 11.11.2020 passed in ABA no. 5248 of 2020 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-